

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT) : (a) and (b). The position is ascertained from the concerned authorities.

Authority to decide Selection of Players for Olympic

3268. SHRI RAMPRASAD AHIRWAR : Will the Minister of SPORTS be pleased to state :

(a) the authority who has to decide the persons who will take part in Olympics ;

(b) the persons selected by I.O.A. to participate in Los Angeles Olympics ; and

(c) how many of these were cleared by Government and reasons for not clearing the others ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT) : (a) It is the privilege of the Indian Olympic Association to depute a contingent for participation in the Olympic Games.

(b) 57 players were selected by Indian Olympic Association for inclusion in Indian contingent for 1984 Olympics.

(c) Keeping in view the criteria adopted by Government for payment of passage cost and release of foreign exchange, 49 players were cleared.

Non-Compliance of Decision of DDA by Cooperative House Building Societies

3269. SHRI KESHAO RAO PARDHI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether certain cooperative house building societies in Delhi have not carried out the decisions of the Lessor/DDA in some cases with regard to the land use ;

(b) if so, the action taken against such societies ;

(c) If not, how Government propose to safeguard the interests of the sub-lessees in

the matter of land use ; and

(d) the authority whose orders are to be treated as final in the matter of land use, i.e. D.D.A. or cooperative house building society ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No specific case of this nature is reported to have come to the notice of the Delhi Development Authority.

(b) and (c). Do not arise.

(d) The land use is prescribed under the Master Plan/Zonal Plan and has to be in conformity with the Zoning Regulations. The competent authority for enforcement are the lessor/D.D.A.

भारतीय कृषि अनुसंधान परिषद द्वारा जिला कृषि अधिकारियों को "गर्मक्सीन" की खरीद करने के सम्बन्ध में अनुदेश

3270. श्री राम लाल राहो : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय कृषि अनुसंधान परिषद ने जिला कृषि अधिकारियों को 49 गर्मक्सीन फॅक्ट्रियों से एक कीटनाशक दवा "गर्मक्सीन" की खरीद न करने के अनुदेश जारी किए हैं और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ; और

(ख) क्या उपर्युक्त अनुदेशों के विपरीत उत्तर प्रदेश के "कृषि रक्षा यूनियनों" (एग्रीकल्चर प्रोटेक्शन यूनियन्स) के कृषि अधिकारियों ने "गर्मक्सीन" की खरीद की है और यदि हां, तो यह खरीद किस आधार पर की गई है और तत्सम्बन्धी अन्य ब्यौरा क्या है ?

कृषि मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) जी नहीं, श्रीमान ।

(ख) प्रश्न ही नहीं उठता ।